



॥सम्पूर्णं कुरुष्वकर्म॥

SYMBIOSIS

INTERNATIONAL (DEEMED UNIVERSITY)



**CENTRE FOR
BANKING AND
FINANCE**

LEX DABIT REMEDIUM

**SYMBIOSIS LAW SCHOOL, HYDERABAD
CENTRE FOR BANKING AND FINANCE**
presents
**NATIONAL E-CONFERENCE ON
FINANCIAL AND CORPORATE FRAUDS**

CONTACT US



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[@CBF.SLSH](https://www.instagram.com/CBF.SLSH)



ABOUT US:

Symbiosis Law School Hyderabad (SLSH) is established in 2014 inheriting splendid novelty, dynamism and excellence in the education of Symbiosis International Deemed University, Pune.

Centre for Banking and Finance is a student-run forum of Symbiosis Law School, Hyderabad with the objective to promote knowledge and awareness about this rapidly flourishing field of law. It aims to provide a platform to all aspiring lawyers to develop their research and advocacy skills in the field of banking and finance.



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CONFERENCE



In recent years, instances of financial fraud have regularly been reported in India. Although banking frauds in India have often been treated as cost of doing business, post-liberalization the frequency, complexity and cost of banking frauds have increased manifold resulting in a very serious cause of concern for regulators, such as the Reserve Bank of India (RBI). Though the banking industry is generally well regulated and supervised, the sector suffers from its own set of challenges when it comes to ethical practices, financial distress and corporate governance.

The aim of this conference is to discuss and impart knowledge on Corporate Frauds in Banking industry as well as the financial setup in India. Centre for Banking and Finance hence, focuses on creating a nation-wide conversation providing an opportunity to students, academicians, law professionals and all other stakeholders to put forward their research and share their knowledge on wide range of topics relating to corporate frauds and related subjects.

The purpose of the conference is to provoke discussion and debate on a range of topics and including the themes mentioned below, amongst others. The agenda is kept deliberately broad and the discussions are intended to be accessible to a general audience.

CALL FOR PAPERS

We cordially invite articles, case notes and research papers on the theme from all academicians, researchers, advocates, social activists and students pursuing law or any other academic degree.

Interested participants may submit their abstracts and full papers for the Seminar on the following e-mail ID : cbf@slsh.edu.in

**WE ARE
COMMITTED
TO
ESTABLISH A
PLATFORM
TO ENHANCE
LEGAL
AWARENESS**



REGISTRATION

The registration will be done through a google form and the mode of payment of fees will be online.

**Registration Fee:
Students/Research
Scholars: Rs. 200/-**

**Academicians/
Professionals:
Rs. 300/-**

**(co-authors have to
register separately**

(A) THEMES AND SUB-THEMES:

1. Financial Frauds in the Banking Sector

- a. Regulatory framework for the detection and prevention of corporate frauds – An International approach**
- b. Loan Recovery and financial frauds- Role of SARFESAI Act**
- c. An analytical study of corporate frauds and scams in India.**
- d. A study of the loan defaulters' pattern in India**

2. Deciphering the Corporate frauds and its complexities

- a. Prevention of Money laundering act, 2012- A rescue or failure to the existing problem**
- b. Procurement fraud and Payroll Fraud- Splitting the Difference**
- c. A comparative analysis of banking scams in the last Decade**
- d. Fraud Detection and Control- Lessons from Nirav Modi Case**

3. Changing Theories of Financial Crime

- a) Behavioural theories**
- b) Organisational theories**
- c) Managerial theories**

4. Corporate Psychopaths- Understanding the nature of Crime

- a. Ponzi Schemes of West Bengal – A study on the Corporate Scandal**
- b. Corporate scandal and the loopholes in the IT Act, 2002 & Section 66F (Acts of Cyber Terrorism)**
- c. An analysis of loan defaulter and its impact on money lending institution**
- d. Combating illicit financial flows**

5. An intra-disciplinary approach to corporate frauds

- a. Arbitration and its efficiency in settling corporate fraud disputes**
- b. Companies Act and its shortcoming in tackling with online frauds**
- c. An introduction to Corporate Frauds and its types**
- d. Forensic auditing and financial frauds**

6. Financial frauds and Punitive Policies

- a) Punishing offenders**
- b) Public need of punishment**
- c) Retributivism**
- d) Utilitarian Theory**
- e) Rehabilitation**
- f) Types of Punishments: Restitution/Compensation, Asset Forfeiture**
- g) Fine, Imprisonment, Public notice of sentence, occupational Ban**

(B) INDEPENDENT THEMES:

1. Complex Frauds and Financial Crimes
2. Cybercrime: Computer and Internet Fraud
3. Who Commits Fraud and Why: Criminology and Ethics
4. Fraud Detection: Red Flags and Targeted Risk Assessment
5. Using Information Technology for Fraud Examination and Financial Forensics
6. Globalization and financial frauds
7. Financial Frauds and Tax Evasion
8. Money Laundering and Regulatory Responses
9. Insurance Fraud
10. Securities Fraud
11. Corruption and Embezzlement by Civil Servants in financial fraud

WHO CAN ATTEND

The Centre invites Academicians, Practitioners and Students of Law from any recognized university to register as a participant or to submit research papers for paper presentations to be held at the Seminar.

IMPORTANT DATES

Last Date for Registration and Abstract Submission: 15/02/2021

**Last date for payment of fee: 25/02/2021
(A mail will be sent after selection of your abstract containing the payment details)**

Last Date for Full Paper Submission: 15/03/2021

Date of E-conference: 27/03/2021

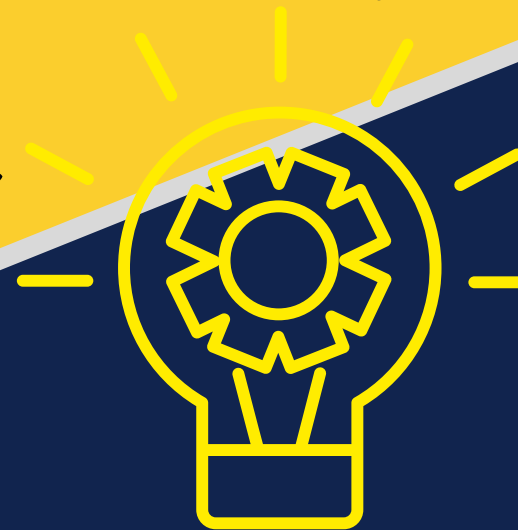
SUBMISSION GUIDELINES

Articles: Manuscripts under this category should be within 4000-6000 words long. Co-authorship of papers (maximum two) among individuals from the same or different institutions is allowed. The manuscripts under this category must be of a highly analytical nature where the author(s) arrive at a definite conclusion pertaining to the topic.

Abstract: Each manuscript must contain an abstract of not more than 300 words. This is inclusive of the abovementioned word limit of 4000-6000 words.

Citations: Citations must conform to standards laid down in the Bluebook: A Uniform System of Citation (20th 2015). Submissions must use only footnotes as a form of citation. Substantive footnoting is not permitted for manuscripts for any of the articles.

***Kindly note that the word limit is exclusive of footnotes.
Strict adherence to the word limit is highly advised.**



FORMATTING

The following format must be strictly adhered to for all the submissions;

Title: Times New Roman, size-15, Bold, 2.0 line spacing, centre-aligned;

Abstract: Times New Roman, size-11, Italicized, 1.5 line spacing, justified, Margins of 2.0;

Main Body: Times New Roman, size-12, 1.15 line spacing, justified;

Heading: Times New Roman, size-14, Bold, 1.5 line spacing, centre-aligned;

Sub-headings: Times New Roman, size-13, Italicized, 1.15 line spacing, centre-aligned;

Footnotes: Times New Roman, size-10, 1.0 line spacing, justified; Margins: one inch (2.54 cm) on all four sides.



IMPORTANT NOTE

The University reserves the discretion of the selection of the paper. There will be an ISBN number book that will also be published by the University that will contain selected number of papers. Selected papers will be published in the special volume of the journal published by SLS-H. and/or edited book.

CENTRE FOR BANKING AND FINANCE

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